

HIGH COURT OF JAMMU & KASHMIR AND LADAKH
(Office of the Registrar General at Srinagar)

**Subject: Recruitment of District Judges (Direct Quota) in
pursuance to Advertisement Notification No. 1160/GS
dated 05-11-2018, for filling up of 07 posts.**

NOTIFICATION

No.: 7254/2021/RG/GS

Dated: 29-07-2021

In continuation to the High Court Notification No. 723 of 2021 dated 28-07-2021, it is hereby once again notified for the information of all eligible candidates, who have applied for the post of District Judges in pursuance to High Court Notification No 1160/GS dated 05-11-2018, that the Syllabus for the subject written Competitive Examination (which has been already notified vide High Court Notification No.1742 dated 18-03-2020) shall be as per the **Annexure "A"** to this notification.


(Jawad Ahmed)
Registrar General

No.: 35080-3514/RG/GS

Dated: 29-07-2021

Copy of the above forwarded to the:-

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh, at Sringar.
2. Secretary to Hon'ble Mr. Justice Dhiraj Singh Thaku.
3. Secretary to Hon'ble Mr. Justice Tashi Rabstan.
4. Secretary to Hon'ble Mrs. Justice Sindhu Sharma.
5. Secretary to Hon'ble Mr. Justice Sanjay Dhar.
6. Secretary to Hon'ble Mr. Justice Javed Iqbal Wani.
..... for information of their Lordships.
7. Registrar Judicial, High Court Wing, Jammu/ Srinagar.
8. All Principal District & Sessions Judges,
.... for information and necessary action and with the request to get copy of this notification displayed on the notice board of his/her office.
9. Director Information, Jammu/Srinagar with the request to publish the above notification in the two daily leading Newspapers having wide circulation in the Union Territory of Jammu and Kashmir and Union Territory of Ladakh.
10. CPC, eCourts, High Court of J&K and Ladakh, for information and with the request to get the Notification uploaded on the official website of the High Court.
11. Incharge Library, High Court Wing Srinagar/ Jammu for information and for keeping the record of the same.


Registrar General

**SYLLABUS FOR EXAMINATION
UNDER RULE 8(i)(a)**

JAMMU AND KASHMIR HIGHER JUDICIAL SERVICE RULES, 2009

- There shall be two papers carrying 80 marks each.
- The duration of each paper will be of two hours.
- Each paper shall comprise of three parts carrying equal number of questions.
- The candidates shall have to attempt nine questions in each paper, three from each part.

PAPER-I

Part-I

- (a) Essay- Precise writing.
- (b) Constitution of India.
- (c) Legal Maxims.
- (d) Translation of passage in Urdu to English.

Part-II

- (a) Judgment Writing on Civil Original & Civil Appellate side.
- (b) Laws relating to Partnerships, Contracts and Arbitration, Transfer of Property Act 1882, Rent Laws, Jammu and Kashmir Agrarian Reforms Act 1976, Jammu and Kashmir State Evacuees (Administration of Property) Act 2006, Jammu and Kashmir Alienation of Land Act 1995 (1938 A.D) and Specific Relief Act, 1963.
- (c) Law relating to Compensation under Motor Vehicles Act, 1988.
- (d) Laws relating to Marriages, Divorce and Succession governing Hindus, Muslims, Christians and Buddhists.

Part-III

1. (a) Civil Procedure Code, 1908.
- (b) Laws relating to acquisition and requisition of immovable property.
- (c) Laws relating to Guardianship, Succession Certificate, Probate and Letters of Administration.
- (d) Laws relating to Eviction of unauthorised occupants from public premises.

PAPER-II

Part-I

- (a) Code of Criminal Procedure, 1973.
- (b) Indian Penal Code, 1860.
- (c) Juvenile Justice (Care and Protection of Children) Act, 2015.

Part-II

- (a) Judgment Writing on Criminal Original and Criminal Appellate side.
- (b) Indian Evidence Act, 1872.
- (c) Penal Laws in force in the State relating to Arms, Enemies and Terrorist related activities.

Part-III

- (a) Jammu and Kashmir Civil Service Regulations.
- (b) General Financial Rules.
- (c) Medical Jurisprudence.
- (d) Prevention of Corruption Act, 1988 and Narcotic Drugs and Psychotropic Substances Act, 1985.

(Note:- Any reference to the "laws" in the syllabus given above shall be construed as reference to the laws in force in the Union Territories of Jammu and Kashmir and Ladakh after the coming into effect of the Jammu and Kashmir Reorganization Act, 2019).

